

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1445 of 2019**

**IN THE MATTER OF:**

Sandeep Kumar Gupta

...Appellant

Versus

Committee of Creditors,  
Through JFC Finance India Limited

...Respondent

**Present:**

**For Appellant:                Mr. Milan Singh Negi, Advocate.**

**For Respondent:**

**ORDER**

**13.12.2019**        The Appellant – ‘Resolution Professional’ after 180 days, asked for extension of 90 days’ time. The Adjudicating Authority (National Company Law Tribunal) Jaipur by impugned order dated 6<sup>th</sup> November, 2019 allowed 60 days’ time, against which this Appeal has been preferred by the ‘Resolution Professional’.

2.        Having heard learned Counsel for the Appellant and as we find that the ‘Committee of Creditors’ had asked for extension of time for 90 days’, we allow the process to be completed by 15<sup>th</sup> January, 2020. The order passed by the Adjudicating Authority stands modified to the extent above. The Appeal is disposed of.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)